

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court Room-2**


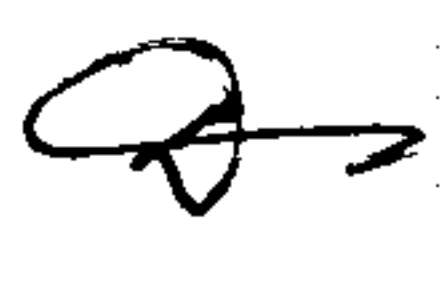


**C.P.(I.B) No. 764/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2020**

Name of the Company: Do Well Moulds  
V/s  
Manpasand Beverages Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CS Kalpana Singh (Harjit Kossowal)		Applicant	
2.	VISHAL J DAVE	Adv Adv	Respondent	
3.	NIPUN SINGHVI			

**ORDER**

The parties are represented through learned counsels.

On the request of the Learned Lawyer for the Respondent, further two weeks' time is granted to the Respondent to file reply by serving an advance copy to the Petitioner. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.

List the matter on 05.03.2020.

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 5th day of February, 2020